

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3426
ANSWERED ON:23.08.2011
PUBLIC GRIEVANCES COMMISSION
Pratap Narayanrao Shri Sonawane

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details and number of complaints received by the Public Grievances Commission concerning the Delhi Police during each of the last three years and the current year;
- (b) the total number of such complaints pending for more than one year and the steps taken to redress the same;
- (c) whether an Indian Police Service Officer posted with the Delhi Police is deciding authority for complaints against the Delhi Police;
- (d) if so, the details thereof and the policy of the Government to appoint an outsider to hear such complaints; and
- (e) the details of cases wherein the Public Grievances Commission has recommended action against Police Officers and the status of those cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): The Government of NCT of Delhi has informed that a person who has been Director General of Police of a State or has held the office of equivalent status and responsibility is appointed as Whole-Time Member of the Commission by Lt. Governor, who decides the complaints against the Delhi Police. The details of the Complaints received by the Public Grievance Commission are as follows:

Year No. of complaints received.

2008-09 995

2009-10 419

2010-11 896

2011-12 293

There are 16 cases pending for more than one year and these cases are placed for regular hearing before the concerned Member for disposal on priority. A statement providing the details of cases wherein the Public Grievances Commission has recommended action against Police Officers/Officials is annexed.